

**Information note to the Press (Press Release No. 60/2014)**

For immediate release

**Telecom Regulatory Authority of India**

**Extension of date for submission of comments/counter comments on TRAI's Consultation Paper on 'Definition of Revenue Base (AGR) for the Reckoning of Licence Fee and Spectrum Usage Charges'**

**New Delhi, 5<sup>th</sup> September 2014** – The Telecom Regulatory Authority of India (TRAI) issued a Consultation Paper on 'Definition of Revenue Base (AGR) for the Reckoning of Licence Fee and Spectrum Usage Charges' on 31<sup>st</sup> July 2014 inviting comments by 1<sup>st</sup> September, 2014 and counter-comments by 8<sup>th</sup> September, 2014.

Some stakeholders have requested for additional time of two weeks to complete the discussions among themselves to develop a unified approach by resolving various contentious issues.

The Authority has considered their request and decided to extend the last date for submission of written comments to 15<sup>th</sup> September 2014 and for counter comments, if any, to 22<sup>th</sup> September 2014. All stakeholders are requested to submit their comments/counter comments on or before revised date preferably in electronic form at [mptangirala@trai.gov.in](mailto:mptangirala@trai.gov.in).

There is no change in the date of Open House Discussion on the consultation paper; it will be held on 1<sup>st</sup> October 2014 in New Delhi as intimated earlier.

  
**Sudhir Gupta**  
**Secretary, TRAI**